

Long Term Visa

2102. SHRI VIDYA SAGAR NISHAD: Will the Minister of HOME AFFAIRS be pleased to refer to reply to Unstarred Question 4006 given in the Rajya Sabha on the 29th August, 2001 and state:

(a) whether practice of granting Long Term Visa for persons living since long in India has been discontinued;

(b) if so, the reasons and justification thereof;

(c) the number of persons living since 1954 in Uttar Pradesh on Long Term Visa;

(d) whether Government propose to consider this matter sympathetically and would continue to grant Long Term Visa to such persons so that they don't face any problem who are now in their old age; and

(e) if so, the details thereof and by when it would come into force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) to (e) All the State Governments, Union Territory Administrations, Foreigners' Regional Registration Officers (FRROs) and Chief Immigration Officer (CHIO) have been delegated powers to grant extension of stay to the foreigners of certain specified categories. Other cases are referred to the Ministry of Home Affairs with their recommendations. The data of visa extension to the foreigners is not maintained centrally.

Dharamvir Enquiry Commission

†2103. SHRI PYARELAL KHANDELWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the image of police network among the people is quite negative;

(b) whether it is also a fact that Government had constituted "Dharamvir Enquiry Commission" keeping in view the said condition of police network; and

(c) if so, what were the main recommendations of the above enquiry commission alongwith the problems being faced in their implementation?

†Original notice of the question was received in Hindi.